

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA Nos. 1135, 1136, 1139 of 2018**  
**in DFR No. 2742 of 2018**

**Dated: 7<sup>th</sup> September, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of :**

**Clean Max Power Projects Private Limited & Ors. .... Appellant(s)**  
**Versus**  
**Bangalore Electricity Supply Company Limited & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Ms. Princy Poonan

**ORDER**

**IA NO. 1139 OF 2018 – (Application for waiver of court fees)**

The learned counsel, Ms. Princy, Poonan, appearing for the Appellant prays for another two weeks time to enable her to pay the necessary court fee.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

Another two weeks time is granted to the learned counsel appearing for the Appellant to enable her to pay the necessary court fee.

**DFR NO. 2742 OF 2018**

List the matter on **12.09.2018**, as requested.

**(S. D. Dubey)**  
**Technical Member**

Bn/pr

**(Justice N. K. Patil)**  
**Judicial Member**